

ECIR/14/DLZO/2013  
Ct. Case No. 27/19  
CNR DLCT110010342019  
ED Vs Shri Devendra Kumar Goel and Ors.

02.09.2020

Present: Sh.Nitesh Rana, Ld.Spl.PP for ED.

Accused no.1 D.K.Goel, Accused no.2 Smt.Sangeeta Goel and accused no.3 M/s KABA through CMD Smt.Sangeeta Goel in person with Ld. Counsel Sh.Rohit Sharma.

Charge framed against all the accused persons under Section 3 of PML Act, 2002 punishable under Section 4 of the said Act to which they pleaded not guilty and claimed trial.

As per the roster for Judicial Officers posted at RADDC, the undersigned has to attend the Court physically on 29.09.2020.

List now on 29.09.2020 for PE.



(ARUN BHARDWAJ)  
Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/02.09.2020 (D)

IN THE COURT OF SHRI ARUN BHARDWAJ,  
SPECIAL JUDGE (P.C. ACT) (CBI-05),  
ROUSE AVENUE DISTRICT COURT, NEW DELHI

ECIR/14/DLZO/2013  
Ct. Case No. 27/19  
CNR DLCT110010342019  
...Complainant

Directorate of Enforcement

Versus

Shri Devendra Kumar Goel and Ors.

...Accused

**CHARGE**

I, Arun Bhardwaj, Special Judge-05 (PC act) CBI, RADC, New Delhi, do hereby charge you Accused No.1 Shri Devendra Kumar Goel son of Shri M.L.Goel, Accused No.2 Smt. Sangeeta Goel wife of Shri Devendra Kumar Goel and Accused No.3 M/s Kunal Agro Business Associates (India) Ltd (KABA) through CMD Smt. Sangeeta Goel at Flat No. A-605, Karor Cooperative Group Housing Society Ltd, Plot No. 39-C Sector-6, Dwarka, New Delhi-110075 as under:-

That you Accused No. 1 Shri Devendra Kumar Goel son of Shri M. L. Goel were tried in RC No. DAI2010A0015 for the offence under Section 13 (2) read with Section 13 (1) (e) of the Prevention of Corruption Act, 1988 for having assets worth Rs. 91,26,158 which were disproportionate to your known sources of income during the period from 1981 to the date of search i.e. 12. 05.2010 while you were working as a public servant in different capacities in Government of India which is a Scheduled Offence under the Prevention of Money Laundering Act, 2002 and after completion of trial , vide orders dated 14<sup>th</sup> July 2020, it was held that you were unable to satisfactorily account for the assets to the extent of Rs. 83,26,124 and you were sentenced to Rigourous Imprisonment for a

ED vs. Shri Devendra Kumar Goel

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REDMI NOTE 8 PRO  
AI QUAD CAMERA

*goel*

*Arun Bhardwaj*  
02.09.2020



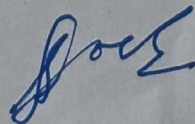
period of 3 years and a fine of Rs. 2,00,000 and in default of payment of fine, to undergo simple imprisonment for a period of 3 months and it was also directed that the Immovable Property i.e. Plot No. 138-F, Saraswati Cooperative House Building Society Ltd, Wazirabad, Gurgaon, Haryana shall be forfeited in favour of state.

That you Accused No. 2 Smt. Sangeeta Goel were also tried in RC No. DAI2010A0015 for the offence under Section 109 of IPC read with Section 13 (2) read with Section 13 (1) (e) of the Prevention of Corruption Act, 1988 and after completion of trial were convicted for the said offence vide orders dated 14<sup>th</sup> July 2020 and sentenced to undergo rigorous imprisonment for a period of 2 years, payment of fine of Rs. 2,00,000 and in the event of default, to undergo simple imprisonment for a period of 3 months.

That there is evidence against you Accused No. 1 Sh. Devendra Kumar Goel, Accused No. 2 Smt. Sangeeta Goel and Accused No. 3 M/s. KABA that the funds which are found to be disproportionate were invested by you, Accused No. 1 Shri Devendra Kumar Goel through through you, Accused No. 2 his wife Smt. Sangeeta Goel in Accused No. 3 M/s. KABA and in turn M/s. KABA invested the same in the purchase of immovable properties and fixed assets between 1995 to 2004 as mentioned in Pera 5 (c) of the complaint.

That there is evidence against you that the persons who were made the shareholders of M/s. KABA denied having any shareholding with the company and denied transferring of shares of said company to you Accused No. 2 Smt. Sangeeta Goel.

That there is evidence against you Accused No. 1 Devendra Kumar Goel, Accused No. 2 Smt. Sangeeta Goel and Accused No. 3 M/s. KABA



ABharadwaj  
02.09.2020

that as a result of criminal activity relating to Scheduled Offence you derived proceeds of crime, as defined in Section 2 (1) (u) of PML Act, 2002 worth Rs. 83,26,124 and directly or indirectly attempted to indulge or knowingly involved in process or activity connected with proceeds of crime or its concealment, possession, acquisition and projecting or claiming it as untainted property as per the description of the property in your names as mentioned in Para No. 2.5 of the complaint filed by Enforcement Directorate in ECIR /14/DLZO/2013.

That you accused thereby committed the offence under section 3 of PML Act, 2002 and punishable under section 4 of the said Act and within my cognizance.

I, hereby, direct that you be tried by this court for the aforesaid charge.

*ABhardwaj*  
**(ARUN BHARDWAJ)**  
Special Judge (PC Act)  
(CBI-5), Rouse Avenue  
District Court, New  
Delhi:02.09.2020

The charge is read over and explained to accused and they are questioned as under:-

**Question:** Have you Accused No. 1 Shri Devendra Kumar Goel understood the charge?

**Answer:** *yes*

**Question:** Do you plead guilty or claim trial?

**Answer** *I don't plead guilty and claimed to be tried*

RO&AC

*[Signature]*

*ABhardwaj*  
**(ARUN BHARDWAJ)**  
Special Judge (PC Act) (CBI-5),  
Rouse Avenue District Court,  
New Delhi:02.09.2020





Question: Have you Accused No. 2 Smt. Sangeeta Goel understood the charge?

Answer: *Yes*

Question: Do you plead guilty or claim trial?

Answer: *I do not plead guilty and claim to be tried.*

RO&AC

*Goel*

*ABhardwaj*  
(ARUN BHARDWAJ)  
Special Judge (PC Act) (CBI-5),  
Rouse Avenue District Court,  
New Delhi:02.09.2020

Question: Have you Accused No. 3 M/s. KABA through CMD Smt. Sangeeta Goel understood the charge?

Answer: *Yes*

Question: Do you plead guilty or claim trial?

Answer: *I do not plead guilty and claim to be tried.*

RO&AC

*Goel*

*ABhardwaj*  
(ARUN BHARDWAJ)  
Special Judge (PC Act) (CBI-5),  
Rouse Avenue District Court,  
New Delhi:02.09.2020

**C. Case No. 168/2019**  
**CBI Vs Shri Devendra Kumar Goel and Ors.**

**02.09.2020**

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI.

Convict no.1 D.K.Goel, Convict no.2 Smt.Sangeeta Goel in person with Ld. Counsel Sh.Rohit Sharma.

File is taken up today on an application filed by the convicts seeking release of documents which were sealed on the directions of this Court. Copy of the application has been given to Ld. Sr.PP for CBI who submits that he will file the reply on date fixed i.e. 25.09.2020.

The judgment in this case is dated 14.07.2020. However, vide orders dated 06.08.2020 certain clerical mistakes were noted in as much as the name of convict no.2 Smt. Sangeeta Goel was written as Smt.Susheela Goel who infact is the mother of convict no.2 Smt.Sangeeta Goel/mother-in-law of convict no.1 Sh.D.K.Goel. Vide orders dated 06.08.2020 it was directed that in the memo of parties, page 2 (para 4), page 16 (para 15), page 17 (para 19) and page 20 (para 32), "Susheela Goel" shall be read as "Sangeeta Goel".

The judgment has been also corrected today by making cuttings under signatures of the undersigned.

Copy of this order be sent through Whatsapp to Ld.Sr.PP for CBI, all the convicts and their counsel.

List on date already fixed i.e. 25.09.2020.



(ARUN BHARDWAJ)  
Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/02.09.2020 (D)

**C. Case No. 246/2019  
CBI Vs Sunny Kalra and Ors.**

**02.09.2020**

Present: Sh.B.K.Singh, Ld.Sr.PP for CBI with Inspr.S.Sridhar Aaiyar/IO of the case.

A-1 Sh.Sunny Kalra with Ld. Counsel Sh.Bharat Gupta.

Sh.C.S.Gupta, Ld. Counsel for A-2 M/s Samadhan Management with A-7 Sh.Rajesh Goel and A-8 Sh.Amit Aggarwal.

A-3 Sh.Pawan Arya is not served so far.

A-5 Sh.A.R.K.Prasad in person with Ld. Counsel Sh.Krishan Kumar Nagar who is also representing A-6 Sh.G.Balasubramanian.

None for A-9.

Sh.Yogesh Verma, Ld. Counsel with A-10 Sh.Anil Kumar Goel.

A-11 Sh.Madan Lal Nasa is not served so far.

Arguments heard on application filed by A-5 Sh.A.R.K.Prasad seeking permission to visit abroad.

Arguments also heard on the application of bail of A-1 Sh.Sunny Kalra. The Ld. Counsel for A-1 submitted that the accused is on bail in one case and will supply copy of the order during the course of the day on line. In the other case, application for bail has been heard today and reserved for orders tomorrow. The Ld. Counsel submitted that he will also supply the copy of order that is to be passed tomorrow in the second case on the bail application filed by him.

Fresh summons be issued through IO of the case against A-3 Sh.Pawan Arya and A-11 Sh.Madan Lal Nasa for the next date of hearing.

List for orders on **08.09.2020**.



(ARUN BHARDWAJ)  
Special Judge-05, CBI (PC Act)  
Rouse Avenue District Court  
Delhi/02.09.2020 (D)



02.09.2020

CC 164/ 2019.

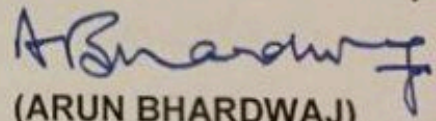
**CBI VERSUS AARTI KALRA AND OTHERS.**

Present : Ld Sr P P for CBI.

All the accused with their learned counsels.

Case is for orders on the applications for bail filed on behalf of accused No. 2-8. Due to technical reasons, the order could not be passed today. Be listed for orders now on **4<sup>th</sup> of September 2020** through VC at **3:30 PM**.

Let a copy of this order be sent by WhatsApp to the learned Senior PP for CBI, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)  
Special Judge, CBI-05 (PC Act),  
RADC, New Delhi/ 02.09.2020